

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Appellate Jurisdiction)
A.C.(S.B.) No. 24 of 2007

Parmeshwar Mahto Appellant

Versus

Managing Committee through Secretary, Miss Whipham
Girls Middle School, Chutia, Ranchi & Others. Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Appellant : Mr. Abhijeet Kumar Singh, Advocate
For the Respondent Nos. 1 & 2 : Mr. H. Waris, Advocate.

16/26.06.2020

Learned counsel for the appellant, Mr. Abhijeet Kumar Singh has submitted that he has informed learned counsel for the respondents, Mr. H. Waris that he seeks adjournment in this case.

As the matter relates to 2007 and the appeal has been admitted on 04.01.2010, as per the order passed in A.C.(S.B.) No. 23 of 2007 along with A.C. (S.B.) No.24 of 2007, subsequently A.C.(S.B.) No.23 of 2007 has been dismissed as infructuous vide order dated 03.02.2010 the instant appeal is being adjourned on the request of the learned counsel for the parties.

Put up this case after lock down period is over.

(Kailash Prasad Deo, J.)

Sunil-Jay/